

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1113/1989

(13)

New Delhi, dated the 9th June, 1994

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Ajit Singh Chopra,
Depot Store Keeper, Gr.III,
under Deputy Controller of Stores,
Northern Railway, Shakur Basti,
Delhi and

2. Ajay Sharma
resident of 3324/26, Bedon Pura,
Karol Bagh, Delhi

3. Yashpal
resident of 324, Krishna Cloth Mkt.
Rohtak (Haryana)

4. Pradeep Kumar
resident of 2344 Raja Park,
Rani Bagh

5. Rajiv Singh
resident of 156, Shivala Colony,
Amritsar.

6. Kanwar Dhruva Singh
resident of H.No.156 Shivala Colony,
Amritsar

7. Ramesh Kumar
resident of Shakurbasti

... Applicants

(By Advocate Sh.B.S. Mainee)

Versus

Union of India, through

1. Genl. Manager, N.R.
Baroda House, New Delhi

2. The Dy. Controller of Stores,
Northern Railways,
Shakur Basti, Delhi.

(By Advocate Sh.H.K. Gangwani)

... Respondents

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Upon instructions from his client Sh.O.P.Sharma,
Office Supdt.D.R. O/O the Dy.Controller of Store, who is

present in court. Shri Gangwani stated that the relief
prayed for by the applicant ~~was~~ ^{has already} allowed to them, ~~and~~ ⁱⁿ in the
circumstances, Sh. Maine, counsel for the applicant, prays
that permission be granted to withdraw the O.A.

2. Prayer is allowed. Application is dismissed as
withdrawn.

3. Liberty is given to the applicant that, if any,
grievance still survives, he may file ^a fresh O.A. in
accordance with law, if so advised.

Lakshmi Swami Nath
(Lakshmi Swami Nath)
Member (J)

S. B. Adige
(S. B. Adige)
Member (A)

sk